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Title: Need to give MPs some percentage of houses for allotting in their respective constituencies under Pradhan Mantri Avas Yojana.

SHRI Y.V. SUBBA REDDY (ONGOLE): The Ministry of Urban Development has undertaken an ambitious plan of constructing 2 crore houses by 2022 to achieve the goal of housing for all under Pradhan Mantri Avas Yojana. As a part of this, Ministry has allotted 1.93 lakh houses to Andhra Pradesh in 59 Municipalities and Corporations.

The procedure is that Municipalities and Corporations enter into an agreement with the Ministry to implement the project. But, the question is who will identify beneficiaries - is it the State Government or Municipality or Corporation? It is not clear. With my little understanding, I think, the beneficiaries are going to be identified by the State Government. If the entire power of identifying the beneficiaries is given either to the State Government or Municipalities or Corporations which are otherwise under the control of the State Government - there will be discrimination in identifying beneficiaries. There is every possibility - and it has become a norm - not to give importance to MPs of the opposition parties.

So, I would request the hon. PM that MPs be given some percentage of houses for allotting in their respective constituencies so that nobody feel discriminated and houses are also distributed equally among all the sections and in all districts/constituencies.